

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3174
ANSWERED ON:15.03.2011
VISA FOR PARTICIPANTS DURING CWG
Bais Shri Ramesh;Pandurang Shri Munde Gopinathrao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of tourist visas issued to participants from various countries during the Commonwealth Games, country-wise;
- (b) the details of minimum and maximum period for which the said visas were issued;
- (c) whether several foreigners are reported to be overstaying in the country despite expiry of their visa period;
- (d) if so, the details thereof; and
- (e) the steps being taken by the Government to locate and deport them?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): In accordance with a Circular issued by the Government on 29th July, 2009, Non Validated Pass (NVP) were issued to the approved Commonwealth Games Family Members (CGFMs) for participation in the Games and this NVP was treated as multiple entry visa to India. After arrival in India, the NVP was converted into Commonwealth Games Accreditation Card. As per the Circular dated 29th July, 2009 issued by the Government, NVP was issued for the period from 3rd September, 2010 till 13th November, 2010. While most of the participants arrived in India on the basis of the NVP, some participants came on Commonwealth Games (CWG) Visa issued by the Indian Mission and a few participants who came without NVP and CWG visa were granted Temporary Landing Facility (TLF) on arrival. The total number of foreigners who arrived in India for participation in the Commonwealth Games, on the basis of Non Validated Pass/Commonwealth Games Visa/Temporary Landing Facility, was 9412.

(c) to (e): As per information available, only 9 foreigners who entered the country on Non-Validated Pass/Commonwealth Games Visa/Temporary Landing Facility for participation in the Commonwealth games have not departed. Action has been taken to ascertain their departure and on detection, legal action would be taken as per law.